

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-15/2013(pt.)/4247/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati the <sup>th</sup> 15 May, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. DJ(D) 3500 dtd. 10.05.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 09.05.2024**. The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Civil Judge (Sr. Div) & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in his absence, the in-charge CJM, Darrang, Mangaldai shall remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-15/2013(pt.)/4248/A, dated** , 15-05-2024

Copy to:

✓ The Project Manager, Gauhati High Court, Guwahati.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**